CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD.

O.A.No.243/2017

Ahmedabad, this the 22nd day of February, 2018

Coram:

Hon'ble Dr. K.B.Suresh, Member (J) Hon'ble Shri K.N.Shrivastava, Member (A)

Waseem Ahmad,
Aged about 35 years,
Son of Shri Naseem Ahmad,
Presently working as Inspector,
Central Excise and Customs,
Surat-II, Commissionerate.
Residing at:
304, Maviya Residency,
Causeway Road, Rander
Surat-395 009.

(By Advocate: Shri Prithu Primal)

Versus

- Union of India, (Through the Revenue Secretary, Government of India, Ministry of Finance, Department of Revenue, North Block, New Delhi-110 001.)
- The Chairman, Central Board & Excise & Customs, North Block, New Delhi-110 001.

 Chief Commissioner, Central Excise, Customs & Service Tax, Vadodara Zone, 2nd Floor, Central Excise Building, Race Course Circle, Vadodara-390 007.

(By Advocate: Ms. R.R.Patel)

ORDER (ORAL)

Per: Hon'ble Dr. K.B. Suresh, Member (J)

We have heard the matter today.

- 2. It appears that all the OAs are covered by the decision passed in the OA No.169/2018 decided on 15.1.2018 by the Principal Bench, New Delhi.
- 3. Therefore, after having explained the matter, we have gone through the aforesaid order dated 15.1.2018 at para-4 passed in OA No.169/2018 by Principal Bench, New Delhi. It reads as follows:

"In view of the above, this OA is disposed of at the admission stage without going into the merits of the controversy with a direction to the respondents to examine the case of the applicants in the light of the judgment passed in OA No.3405/2014 and pass appropriate order in accordance with law within a period of two months from the date of receipt of a copy of this order."

4. We also adopt the same order. Therefore, the case of the applicant shall be looked into a fresh in the light of the judgment passed in OA No.3405/2014 of the Principal Bench and as stated in the order mentioned

above within a period of two months from the date of receipt of a copy of this order. In the interregnum, no other orders may be issued.

5. The OA stands disposed of with the above direction. No costs.

(K.N.Shrivastava) Member (A) (K.B.Suresh) Member(J)

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